

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1392
ANSWERED ON – 11/12/2025**

MOBILE COURT VANS IN ODISHA

1392. SHRI NIRANJAN BISHI:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Ministry intends to establish mobile court vans in Odisha to deliver justice in remote and flood-prone regions; and
- (b) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) & (b): No, the Ministry does not have any proposal to establish mobile court vans in any part of the Country. However, in order to make justice accessible even in the remotest regions, the eCourts Mission Mode Project is being implemented in a phased manner through the adoption of information and communication technology. Under this project, various initiatives such as electronic/online filing of court cases, virtual hearings, online case information and other citizen centric services have been undertaken to facilitate remote access to justice. The eCourts Project Phase III does not envision establishment of mobile court vans.
